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ITEM NO.MM-2

COURT NO.2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1) No(s).3086/2010

(From the judgement and order dated 14/12/2009 in CRLM No.1892/2009, of
The HIGH COURT OF DELHI AT N. DELHI)

M/S GHCL EMPLOYEES STOCK OPTION TRUST
VERSUS

Petitioner(s)

M/S INDIA INFOLINE LIMITED
(With appln(s) for stay)

Respondent(s)

WITH SLP(Cr1) NO. 3091 of 2010

(With office report)

SLP(Cr1) NO. 3112 of 2010

(With office report)

SLP(Cr1) NO. 3113 of 2010

(With office report)

SLP(Cr1) NO. 3120 of 2010

(With office report)

SLP(Cr1) NO. 3213 of 2010

(With office report)

SLP(Cr1) NO. 3217 of 2010

(With office report)

Date: 24/01/2013 These Petitions were mentioned today.

CORAM :

HON'BLE MR. JUSTICE P. SATHASIVAM

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR

HON'BLE MR. JUSTICE VIKRAMAJIT SEN

For Petitioner(s) Ms. Manjusha Wadhwa,Adv. (Mentioned by)

For Respondent(s) M/S. Khaitan & Co.,Adv.

UPON being mentioned the Court made the following
O R D E R

List on 11th February, 2013.

[Usha Bhardwaj]
Court Master

[Savita Sainani]
Court Master